

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA. 758 of 1996

Date of Order: 12-02-98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. S. Dasgupta, Administrative Member.

KAMAKHYA CHARAN KUNDU

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. A. Chakraborty, counsel.
For the respondents: Mrs. B. Ray, counsel.

Heard on: 12-02-98.

O R D E R

S. Dasgupta, AM.

We have heard the 1d. counsel for both the parties at the stage of admission and have perused records.

This application has been filed seeking a direction to the respondents to complete the disciplinary proceedings initiated against the applicant by an early date. He has also sought for a direction for releasing his leave salary, committed value of pension and DCRG. The averments in the application disclosed that the applicant retired from service on 25.8.91 and shortly prior to that he was served with a Charge Memo for alleged discrepancy in the date of birth. It appears from the reply furnished by the respondents that the proceedings have been completed only in July, 1997 and the final order on the proceedings is yet to be passed. We have seen that the respondents have taken already 6 years to finalise the proceedings. It is unfair to ^{keep} ~~get~~ the applicant under the sword of ~~Democles~~ for such a long period.

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We, therefore, direct that the respondents shall pass the final order within a period of 3 months from the date of communication of this order.

The application stands disposed accordingly. No order as to costs.



(S. Dasgupta)
Member(A)



(S.N. Mallick)
Vice-Chairman.